

(V7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.940/97.

Date of decision: 17-12-1998.

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Between:

A.L.N.Murthy. Applicant.

and

1. Senior Divisional Personnel Officer,
S.C.Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager, S.C.Railway,
Vijayawada Division, Vijayawada,
Krishna District. Respondents.

Counsel for the applicant: Sri B.Narasimha Sharma.

Counsel for the Respondents: Sri C.V.Malla Reddy.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

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D.A.No.940/97.

(by Hon'ble Sri R.Ranga Rajan,Member(A))

Sarma
Heard Sri Tirumala Rao for Sri B.Narasimha /For
the applicant and Sri C.V.Malla Reddy for the respondents.

This D.A., is filed praying for a direction
to the respondents to fix the pay of the applicant as per
~~per~~ his option dated 2.5.1993 to effect his promotional
grade in the scale of Rs.2000-3200 from 1.3.1993 after
drawing the normal increment on 1.11.1993 in the grade
of Rs.1600-2660(RSRP) with arrears after declaring the
delay and inaction on the part of the authorities in
not fixing the pay as per the option as arbitrary,
illegal and unjust.

When the D.A., was taken up for hearing,
learned ~~the~~ ^{stated} counsel for the applicant submits that the
prayer in the D.A., had already been granted and the
D.A., has become infructuous.

However, the learned counsel for the
applicant submits that the pension has not been fixed
on the basis of the fixation of pay as prayed for in
the D.A. But there is no mention in the relief column
in regard to fixation of pension. The applicant is
at liberty to take up his case with the respondents
for fixation of pension if it ~~has~~ ^{is} not already been done so.
desires.

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J

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With the above observations, the O.A., is
disposed of as infructuous. No costs.

BS
B.S. Jai Parameshwar,
Member (J)
17-12-98

DR
R. Rangarajan,
Member (A)

Date: 17-12-1998.

Dictated in open Court.

D.R.
D.R.

sss.

6/199

III COURT

copy to :-

1) D.R. (A)

2) Spree

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESWAR :
M(J)

DATED: 17/12/98

ORDER/JUDGMENT

MA/R.A./C.P. No.

in
OA. NO. 940/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED,

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

